

(26)

**NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 31/07/2017 AT 10.30 AM**

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/380/ (IB)/2017
NAME OF THE PETITIONER(S) : SHENZHEN KAIFA TECHNOLOGY CO. LTD
NAME OF THE RESPONDENT(S) : THAMIZHAGA CABLE TV COMMUNICATION PVT LTD
UNDER SECTION : 433 (e)(f)

S.No. NAME (IN CAPITAL) DESIGNATION SIGNATURE

REPRESENTATION BY WHOM

R.S. PRA SATHA
for Richardson Wilson

Counsel for Respondent

R.S. P. Sathu

INTHU
KARUNAKARAN

Counsel for Petitioner

Inthu

ORDER

Counsel representing both the parties are present. While making submissions, counsel for petitioner stated that he has not filed the affidavit and bank statement and other required statutory formalities to be complied as per the provisions of the IB Code, 2016 and sought time for making the compliance as the petitioner is based in China. The plea is rejected. In view of the notification dated 29.6.2017 issued by the Ministry of Corporate Affairs, the matter stands abated.

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(K. Anantha Padmanabha Swamy)
Member (Judicial)